

G.S.R.160:- In exercise of the powers conferred by sections 4 and 7 of the - Indian Telegraph Act, 1885 (13 of 1885), the Central Government hereby makes the following rules further to amend the Indian Wireless Telegraphy (Experimental Service) Rules, 1962, namely:-

1. (1) these rules may be called the Indian Wireless Telegraphy (Experimental Service) Amendment Rules, 1988.

(2) they shall come into force with effect from the 1st day of April, 1988.

2. In the Indian Wireless Telegraphy (Experimental Services) Rules, 1962 (hereinafter referred to as the said rules), of sub-rules (2) of rule 9, the following sub-rule shall be substituted, namely:-

2 (a) Fees for a licence under sub-rule (1) shall be payable at the following rate, namely:

Testing, development, servicing and maintenance of wireless telegraphy apparatus, imparting of instructions to students in wireless, telegraphy, research and experimentation (Radiating or non-radiating or both) - Rs. 100 per annum. Provided that the Central government may, by order and for reasons to be recorded in writing, remit the whole or part of such fees in cases where it thinks fit to do so.

(b) No holder of a licence shall be entitled to a refund of fees paid therefore on the ground of his inability to make full use of the licence or on its cancellation by the central Government.

3. (a) Rule 10 of the said rules shall be renumbered as rule (1) thereof, and in sub-rule (1) so as to renumber for the words "one year at a time", the words, "two year at a time" shall be substituted;

(b) after sub-rule (1) of rule 10 of the said rules, as renumbered, the following sub-rule shall be inserted, namely:-

"(2)(a) where the licensee does not apply for its renewal prior to the date of expiry of the licence, he may apply for its renewal subsequently also but within a period of one year from the date of expiry of the licence, on payment of surcharge at the rate of Rs.10 for every quarter year or part thereof.

(b) The licence in such a case shall be renewed from the date of expiry of licence failing which the licence shall be deemed to have been cancelled from the date of its expiry”.

4. For rules 11 and 12 of the said rules, the following rule shall be substituted, namely:-

“11. In the case of loss of licence or document showing the renewal of licence, the licensee shall immediately send a report to the Central Government of the loss and circumstances in which the licence of such document was lost.

12. Where a licence or document showing the renewal of licence is lost, the Central Government may issue a duplicate copy of the licence or such document on payment of following charges:-

- (i) for duplicate copy of licence – Rs.50
- (ii) for duplicate copy of document showing renewal of licence – Rs.25”

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